

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH:**

**OA NO.817/2014  
MA NO.3524/2014**

NEW DELHI THIS THE 3<sup>RD</sup> DAY OF DECEMBER, 2015

**HON'BLE MR. JUSTICE B.P. KATAKEY, MEMBER (J)  
HON'BLE MR. V.N. GAUR, MEMBER (A)**

Shri Abhay Ram  
Senior Pay & Accounts Officer  
Delhi Development Authority  
1<sup>st</sup> floor, Vikas Minar  
New Delhi.

...Applicant

(By Advocate: Mr. G.L. Verma)

**VERSUS**

Delhi Development Authority,  
Through Finance Member  
B Block, 1<sup>st</sup> floor, Vikas Sadan  
New Delhi-110023.

...Respondents

(By Advocate: Ms. Kiran Sharma for Ms. Gitanjali Sharma)

**ORDER (ORAL)**

**HON'BLE MR. JUSTICE B.P. KATAKEY, MEMBER (J):**

Learned counsel appearing for the applicant submits that since the order of penalty has been passed against the applicant after initiation of the present proceeding, the applicant may be allowed to withdraw the O.A. with liberty to challenge the said order of penalty and charge-sheet before the appropriate forum.

2. Prayer not being opposed is allowed.
3. The O.A. is dismissed as not pressed with liberty as prayed for.

4. In view of the order passed today in the OA, no further order is required to be passed in MA No.3524/2014. MA stands disposed of.

**(V.N. GAUR)**  
**Member (A)**

**(B.P. KATAKEY)**  
**Member (J)**

/jk/